

(a) whether compliments have been received about non-coverage of a number of establishments under the EPF and M.P. Act, 1952 in Gujarat region and particularly in Baroda and Panchmahal districts.

(b) if so, when the complaints were received and whether any action to cover such establishments has been taken by the Chief Provident Fund Commissioner by deputing some Central officials: and

(c) if not, the reasons for not taking any action and what action is proposed to be taken against the erring officials ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) and (b) The Employees. Provident Fund Staff Union, Ahmedabad is reported to have drawn the attention of the organisation in January, 1983 to the large number of uncovered establishments, particularly in Baroda and Panchmahal districts. A team of Inspectors under the charge of Assistant Provident Fund Commissioner, Baroda, was, therefore, deputed to survey all the uncovered units in those two districts. The team inspected 110 establishments and found three establishments coverable. These three establishments have since been covered under the Act.

(c) Does not arise.

बिहार सर्कल में रेल डाक सेवा में कार्यरत कुल डाक और तार कर्मचारियों की सेवाये समाप्त किया जाना

8703. श्री रामवतार शास्त्री : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार में डाक सेवा में कार्यरत कुछ डाक-तार कर्मचारियों की सेवाएं समाप्त कर दी गई है और बहुत से कर्मचारियों का ब्रेक इन सेवा में अवरोध डालकर उन्हें दंडित किया गया है ;

(ख) यदि हां, तो दोनों प्रकार के कर्मचारियों की अलग-अलग संख्या कितनी है ;

(ग) उनके खिलाफ की गई कार्रवाई का आधार क्या है ; और

(घ) क्या सरकार उनके दण्डों को समाप्त करने का विचार रखती है और यदि नहीं तो उसके क्या कारण हैं ?

संचार मंत्रालय में उप-मंत्री(श्री विजय एन.पाटिल) : (क) जी नहीं। तंग किए जाने का कोई मामला नहीं हुआ है परन्तु रेल डाक सेवा 'पी' डिवीजन, पटना के कर्मचारियों द्वारा की गई हड़ताल के दौरान अनधिकृत रूप से अनुपस्थित रहने के लिए केंद्रीय सिविल सेवा (अस्थायी सेवा) नियमों और मूलनियम 17-क के अन्तर्गत कर्मचारियों की सेवा समाप्त करने के रूप में प्रशासनिक कार्रवाई करनी पड़ी जिसमें अनुपस्थिति को अनधिकृत माना गया और छुट्टी यात्रा रियापत स्थायीवत्त और विभागीय परीक्षाओं में बैठने की पात्रता जैसे सीमित उद्देश्यों के लिए सेवा में व्यवधान किया गया ।

(ख) (एक) सेवा समाप्त करना —31

(दो) सेवा में व्यावधान —जानकारी प्राप्त की जा रही है ।

(ग) जैसा कि ऊपर (क) में बताया गया है।

(घ) मूलनियम 17-क के तहत सेवा समाप्त करना और अनुपस्थिति को अनधिकृत मानना सांविधिक दंड नहीं है । तथापि, पुनरीक्षा प्राधिकारी सेवा समाप्ति के विरुद्ध याचिकाओं की पहले से ही जांच कर रहे हैं और शीघ्र ही निर्णय ले लिया जायेगा । जिन कर्मचारियों की अनुपस्थितिको मूलनियम 17-क के तहत अनधिकृत समझा जाने के आदेश दिए गए हैं, उनसे कोई याचिका प्राप्त नहीं हुई है ।

Disposal of Labour Cases pending in Supreme Court

8704. SHRI A.K. ROY : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) number of labour cases pending before the Supreme Court till 1-1-83 with year-wise break for the last ten years ;

(b) oldest labour case pending;

(c) number of labour cases disposal of in the last five years, with year-wise break-up ;

(d) whether Government propose to create a special labour bench in the Supreme Court for quick disposal of cases concerning industrial disputes ;

(e) if so, steps taken thereon ; and

(f) if so, the measures thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) to (c) The information, as furnished by the Registry of the Supreme Court, is given in the attached Statement.

(d) to (f) The benches are constituted by the Chief Justice of India and not by the Government. The Supreme Court Registry has intimated that as and when labour matters are ready, all efforts are made to have them listed for early hearing.

STATEMENT

(a) Labour Appeals pending in Supreme Court (as on 1-1-1983)

Year	Number
1970	1
1971	31
1972	29
1973	45
1974	39

(1)	(2)
1975	30
1976	31
1977	60
1978	51
1979	77
1980	64
1981	65
1982	95
	Total
	618

(b) Oldest labour case pending—1 since 1970

(c) Labour Appeals disposed of by Supreme Court in the last five years :

Year	Number
1978	41
1979	29
1980	31
1981	22
1982	18
	Total
	141

Faquir Chand Committee Report to Compensate Employees with Special Allowance

8705. SHRI R.P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that there is a stiff resistance from the employees of the Organisation to transfer from Regional Offices to Sub-Regional Offices as they are put to financial loss and family problems;

(b) whether to mitigate these hardships, the Faquir Chand Committee recommended to compensate such employees with special

allowance at the initial stages and allow their families at the Regional Headquarters for a maximum period of two years; and

(c) if so, whether Government have accepted these recommendations and decided to remove the hardships of the employees transferred to Sub Regional Offices and to what extent ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) The Faquir Chand Committee had recommended that :-

(i) the employees who are transferred from the Regional Office to Sub-Regional Office may be given adequate special allowance at the initial stages so that they are not put to great financial loss, and

(ii) if the transferred employees are unable to move their family to the new station the employees should be kept in the Sub-Regional Office for a maximum period of two years.

(c) The Government have not accepted the recommendation regarding the grant of special allowance at the initial stages of the transfer. Certain guidelines have been evolved in the light of the recommendations of the Faquir Chand Committee to regulate transfer of officials from Regional Offices to Sub-Regional Offices. According to these guidelines, officials are transferred from Regional Offices to Sub-Regional Offices on a rotational basis for a period of one year and after completion of this period, they are brought back to the Regional Offices. Requests for retention of quarters by the families of the transferred employees are also considered on merits of individual cases.

Utilisation of Services of Specially Trained Staff for Colour T.V.

8706. SHRI RAM AWADH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact sometime back Doordarshan had sent about two dozen programme and Engineering staff to attend a specialized training in "Colour Television" held in West Germany;

(b) if so, how many of these specially trained staff had been at Delhi Doordarshan Kendra which is the main originating Doordarshan Kendra telecasting in colour;

(c) complete details of the trained staff who are posted at other Kendras (other than Delhi Kendra) whose specialized training in colour television is being not utilized so far; and

(d) the reasons for not utilizing their services for Delhi Kendra ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir. A team of twenty four Programme and Engineering Officers of Doordarshan attended Colour Television Seminar held in Federal Republic of Germany from 5.7.1981 to 8.8.1981.

(b) Four.

(c) and (d) Names of officers sent to Federal Republic of Germany who attended colour television seminar and are now posted at Doordarshan Kendras other than Delhi are given in the attached statement. Officers from different Doordarshan Kendras were consciously selected so that their training could be utilised in coverage of the Asian Games and also later when colour telecasts are introduced from various Kendras in a phased manner. All the transmitters of Doordarshan are transmitting programmes in colour put out by Doordarshan Kendra Delhi as part of the National programme and some colour equipment is being supplied to all Kendras. Therefore it will not be correct to suggest that the services of personnel trained in colour TV, remains unutilised.